



2026:AHC:17867

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 4279 of 2025

Ashish Kumar Mishra And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ashish Somvanshi, Vinay Kumar Rai
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard Sri Anand Mohan Rai, learned Advocate holding brief of Sri Vinay Kumar Rai, learned counsel for the petitioners, learned Standing Counsel representing State-respondents and perused the record on board.

2. This writ petition has been filed, inter alia, for the following relief:

"i. Issue writ, order or direction in the nature of mandamus directing the respondent No. 2 Consolidation Officer Badalapur, District Jaunpur to decide the case No. T.B, Ashish Vs Nanhaku and others U/s 9A(2) of Consolidation of Holding Act, expeditiously as possible as within stipulated time fixed by the Hon'ble Court."

3. It has been submitted that the matter is pending consideration since 2022; however, no efforts are being made to get the same decided at an early date.

4. Learned Standing Counsel has no objection, in case, a direction is issued for early disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to the Consolidation Officer (Respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of six months from the date of receipt of a certified copy of this order.

6. With the aforesaid direction, present application is **disposed of**.

(Dinesh Pathak,J.)

January 27, 2026
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